

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 516 OF 2025

IN THE MATTER OF:

SPLENDOR LANDBASE LIMITED & ORS ... APPLICANT

VERSUS

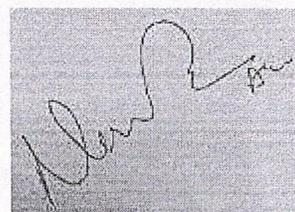
STATE OF NCT OF DELHI & ORS. ... RESPONDENTS

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1.	STATUS REPORT ON BEHALF OF MCD	

New Delhi
14/03/2026

Filed by:



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precautionary steps to stop the illegal dumping of Malba and garbage in the said area on a daily basis.

3. That the MCD despite having no role to play in maintaining the land owned by DDA, has on numerous occasions, got the area cleaning by deploying it is own JCB's and other vehicles.
4. That every day monitoring to stop the illegal dumping of Malba and garbage has to be done by DDA (owner of the land).
5. That is respectfully submitted, that construction of a proper boundary wall and deploying guards on the plot of land can be a deterrent for people dumping the malba and garbage. In addition to the same, it is further respectfully submitted that construction of a police picket can also additionally help and assist in maintaining the area clean.
6. That regular cleaning of the plot and the road should be undertaken by the landowning agency i.e. DDA.
7. It is therefore most respectfully requested that the present status report may kindly be taken on record.


Ajay Kumar Mittal
Executive Engineer (EMS),
Central Zone, MCD